



**FORM No. - 4**

See Rule (12)

# **IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

## CUTTACK BENCH

# ORDER SHEET

Original

Application No.

496

of 200 3

Applicant(s)..... Janmejaya Patra

Respondent(s) Unión de Indianos

Advocate for Applicant(s) M/s. P. K. Mahapatra Advocate for Respondent(s).....

S. Nath

S. Nath

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>g.p.o. for Rs. 50/- filed For consideration pl.</p> <p>AM 8.8.03</p> <p>S.D (J)</p> <p>DR 8.8.03</p> <p>DR</p> <p>Re submitted in view of Court memo.</p> <p>DR</p> <p>31/9/03 pl submit after removal of defects. D.S.</p> <p>se (J) Defect removed. 03.09.03</p>	<p><b>REGISTER</b></p> <p>AI 31/9/2003 Registrar</p> <p><u>Order dt. 03.09.2003</u></p> <p>On being mentioned, this matter is taken-up.</p> <p>2. Applicant Janmejaya Patra, while working as E.D.M.C. of Kenaveta Sub-Post office faced punitive order of removal from service and challenged the said punishment order by preferring an appeal under Annexure- A/2 dated 25.04.2001. It is the case of the Applicant that the said appeal (under Annexure A/2 dt. 25.04.2001) is still pending undisposed. It is the further case of the</p>

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Dr. Dr. 3.9.03

Copies of order  
will be given to OA.  
Send to all respns.  
and copies of said order  
prepared by counsel  
for both sides.

12/9  
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DR  
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Applicant that he is going to face normal age of retirement shortly. In the said premises, the Applicant has filed this Original Application under Section-19 of the Administrative Tribunals Act, 1985 with a prayer to direct the Respondent No.1 to dispose of his said appeal.

3. Having heard Mr. S.Nath, learned counsel appearing for the Applicant and Mr.A.K. Bose, learned Sr.Standing Counsel for Union of India, this case is hereby disposed of by asking the Respondents (especially the Respondent No.1) to dispose of the Appeal of the Applicant (under Annexure -A/2 dt.25.04.01) by end of December, 2003.

4. While parting with this case, liberty is hereby granted to the Applicant to put up such additional grounds, if any, to his Appeal ( by 22.09.2003) and if any such additional grounds are placed before the Appellate Authority by the date fixed i.e., 22.09.2003, then the same should be taken into consideration by the Appellate Authority.

5. Send copies of this order, alongwith copies of this Original Application to the Respondents and free copies of this order be also sent to the Applicant by post and be handed over to the learned counsels appearing for both the parties.

Member(Judicial)

22/9/2003